

From,

**Dinesh Kumar Singh-I, HJS
Registrar General
High Court of Judicature at
Allahabad**

To,

**All the District & Sessions Judges,
Subordinate to the High Court of Judicature at
Allahabad.**

No. 377 /Admin.(Services)/2016, Dated Allahabad: August 05, 2016

Subject: Regarding representation of Premature/mutual transfer.

Sir/ Madam,

I am directed to say that after consideration of the representations the Court has been pleased to pass the orders as mentioned below against the names of the officers in the remark column :-

Sl. No.	Name of officers S/Sri/Km./Sushri/Smt.	Present place of posting	Remark
1.	Govind Ballabh (Sharma)	ADJ, Maharajganj	Rejected
2.	Smt. Rajani Singh	ADJ, Deoria	Rejected
3.	Smt. Sangeeta Sharma	ADJ (FTC), Fatehpur	Rejected
4.	Anil Kumar-II	ADJ (FTC), Ambedkar Nagar at Akbarpur	Rejected
5.	Smt. Vijay Raje Sisodiya	ADJ, Budaun	Rejected
6.	Sanjay	Special Judge (SC/ST Act), Hardoi	Rejected
7.	Dharam Raj Mishra	ADJ, Bijnor	Rejected
8.	Smt. Deepa Jain	ADJ, Hamirpur	Rejected
9.	Vijendra Singh	ADJ, Ramabai Nagar	Rejected
10.	Prem Nath	Special Judge (SC/ST Act), Allahabad	Rejected
11.	Anil Kumar Verma	ADJ, Etawah	One of the grounds given by him is that his parents are old and there is no one to look after them. If that be so, he is advised to keep them with him. Rejected.
12.	Sant Ram	ADJ, Sonbhadra	Rejected
13.	Smt. Beena Chaudhary	Addl. Principal Judge (Family Court)/ADJ, Allahabad	Rejected
14.	Sunil Kumar-I	ADJ, Rae Bareli	Rejected
15.	Chitra Sharma	ADJ, Rae Bareli	Rejected
16.	Mridulesh Kumar Singh	Special Judge (SC/ST Act), Bahraich	Rejected

17.	Ramesh Chandra-V	ADJ, Anpara-Sonbhadra	Rejected
18.	Sita Ram Nigam	ADJ, Bahraich	Rejected
19.	Sri Rakesh Kumar Shukla	ADJ, Bijnor	Rejected
Civil Judge (Senior Division)			
20.	Smt. Rekha Singh	Addl. Civil Judge (S.D.)/ ACJM, Allahabad	Rejected
21.	Kumar Gaurav	Civil Judge (S.D.) (FTC), Hamirpur	Rejected
22.	Vishnu Prasad Agrawal	Chief Judicial Magistrate Siddharth Nagar	He is advised that his wife may get herself transferred as per Government Policy to the place of posting of her husband. Rejected
23.	Mohd. Sapheek	Civil Judge (S.D.) (FTC)Deoria	Rejected
24.	Shobh Nath Singh	Civil Judge (S.D.) (FTC)Mahoba	Rejected
25.	Smt. Anjana	Judge Small Causes Court, Allahabad	Rejected
26.	Anurag Kureel	Civil Judge (SD)(FTC), Baghpat	Rejected
27.	Sita Ram Smt. Alka Bharti	CJM, Jalaun at Orai Civil Judge (S.D.) (FTC), Jalaun at Orai	He may keep his parents with him. Moreover, there is a Medical College at Jalaun at Orai which may take care of illness of parents. Rejected
28.	Pradeep Kumar Jayant	ACJM, Kasia-Kushinagar	He may keep his parents with him. Gorakhpur is very near to Kushinagar where there is an old Medical College with all medical facilities. Rejected
29.	Lokesh Varun	ACJM, Jaunpur	Rejected
30.	Surendra Singh-III	Civil Judge (SD)(FTC), Gorakhpur	Rejected
31.	Chhote Lal Yadav	ACJM, Etah	Rejected
32.	Sri Mohd. Quamar	Civil Judge (SD)(FTC), Etah	He may keep his parents with him. Wife is a Government Teacher and her non-transferable service will not justify to curtail otherwise transferability of the Officers across the State. Rejected
33.	Kush Kumar	Civil Judge (SD), Mehrauni- Lalitpur	Rejected
34.	Smt. Renu Singh Rahul Anand	Addl. Civil Judge(SD)/ACJM, Jaunpur Addl. Civil Judge(SD)/ACJM, Jaunpur	She may keep parents with herself and take care. Rejected
Civil Judge (Junior Division)			
35.	Prashant Kumar Singh Smt. Aparna Dev	Judicial Magistrate, Varanasi Civil Judge (JD), Varanasi	He may keep his parents with him and at Varanasi

			very high quality medical facility is available. Rejected
36.	Sushri Shambhavi Yadav	Civil Judge (JD), Bisauli-Budaun	Rejected
37.	Smt. Niharika Jaiswal	Civil Judge (JD), Thakurdwara-Moradabad	Rejected
38.	Sanjay Kumar-V	Civil Judge (JD) Kasia-Kushinagar	He may keep her mother with him and can get good medical facilities at nearby station, i.e. Gorakhpur which is quite near to Kushinagar. Rejected
39.	Dinesh Kumar-II	Civil Judge (JD), Ambedkar Nagar at Akbarpur	Rejected
40.	Ravi Kumar Diwakar	Civil Judge (JD), Sahaswan-Budaun	Rejected
41.	Smt. Sudha	Civil Judge (JD), Gorakhpur	Rejected
42.	Arvind Verma	Civil Judge (JD), Dumariyaganj-Siddharth Nagar	Rejected
43.	Kamal Deep	Civil Judge (JD), Kulpahar (Mahoba)	Rejected
44.	Smt. Sarvottama Nagesh Sharma,	Judicial Magistrate, Sultanpur	Rejected
45.	Manju Kumari	Civil Judge (JD) (FTC), Jaunpur	Rejected
46.	Bhagwan Das Gupta	Civil Judge (JD), Sultanpur	Rejected
Mutual Transfer			
47.	Harendra Kumar Ojha Parmeshwar Prasad,	Civil Judge (SD)(FTC), Kanshi Ram Nagar Civil Judge (SD), Allahabad	Rejected
48.	Arvind Verma Farrukh Inam Siddiqui	Civil Judge (J.D.), Dumariyaganj-Siddharth Nagar Judicial Magistrate, Basti	Rejected
49.	Smt. Arti Fauzdar Avadhesh Pandey	Civil Judge (SD), Varanasi ACJM, Bulandshahr	Rejected

I am directed to inform you that Hon'ble Court has been pleased to pass the following Orders:

“However, we also propose to place on record our concern that the practice of making repeated representations on the part of Judicial Officers is neither warranted nor need be encouraged. We deprecate the same and recommend that it may be made know to all Officers that once representation seeking premature transfer or review of annual transfer has been rejected by Court, no further representation should me made unless there is some substantial change in the circumstances or any subsequent event of substance has intervened, which may amount to review of such decision. If in future, such kind of repetitive representations are received, the same be treated as misconduct on the part of such officer(s).

We may also place on record that there is no concept of mutual transfer and Rules do not recognise the same. Authority to transfer and post a Judicial Officer is with the Court. Officers cannot indirectly usurp such power by deciding on their own mutually for exchange of their place of posting and then request the Court to give effect to the same. We recommend that in future, no representation

requesting mutual transfer be accepted. Let this be made know to all Judicial Officers.

.....We, therefore, recommend that the District Judges may be requested to accommodate the lady Judicial Officers of the cadre of Civil Judge (Junior Division) in the Headquarter itself and in their place, some male Judicial Officer of the same cadre be posted in the Outlying Court. This is, however, subjected to the other exigencies.”

Therefore, I am to request you kindly inform all the Officers accordingly.

Yours faithfully,

Sd/-

Registrar General